

REPORTS OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SECOND LOK SABHA

Eighty Third Report



LOK SABHA SECRETARIAT
NEW DELHI

1961

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COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

EIGHTY-THIRD REPORT

(SECOND LOK SABHA)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf, this their Eighty-third Report.

2. The Committee met on the 17th April, 1961 for--

(1) Classification and allocation of time for discussion of the following Bills:--

- (a) Gift Tax (Amendment) Bill (*Amendment of section 22 etc.*) by Shri Ram Krishan Gupta.
- (b) Indian Post Office (Amendment) Bill (*Amendment of sections 68 and 69*) by Shri Ram Krishan Gupta.
- (c) Subsidiary Banks Merger Bill by Shri Ram Krishan Gupta.
- (d) Constitution (Amendment) Bill (*Amendment of Article 226*) by Shri C. R. Pattabhi Raman.

(2) Examination of the Constitution (Amendment) Bill (*Amendment of Article 226*) by Shri C. R. Narasimhan and others under Rule 294 (1) (a) of the Rules of Procedure.

Classification and allocation of time to Bills

3. The Members concerned had been invited to present before the Committee their views. Sarvashri C. R. Pattabhi Raman and Ram Krishan Gupta (who is also a Member of the Committee) attended the sitting.

4. After considering all aspects of the Bills, the Committee placed the Constitution (Amendment) Bill by Shri C. R. Pattabhi Raman in category 'A' and the other three Bills in category 'B' and recommended allocation of time to them as indicated below:--

(1) Gift Tax (Amendment) Bill (<i>Amendment of section 22 etc.</i>)	1½ hours
(2) Indian Post Office (Amendment) Bill (<i>Amendment of sections 68 and 69</i>)	1½ hours
(3) Subsidiary Banks Merger Bill	1½ hours
(4) Constitution (Amendment) Bill (<i>Amendment of Article 226</i>)	2 hours

Examination of the Constitution (Amendment) Bill

5. The Members giving notice of the Bill were absent and the Committee postponed consideration of the Bill.

Recommendations

6. The Committee recommend that the categorisation and allocation of time to Bills by the Committee as shown in para 4 above be agreed to by the House.

New Delhi:

HUKAM SINGH

April 18, 1961.

Chaitra 28, 1883 (Saka).